

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 542 of 2018

IN THE MATTER OF:

**Mahipal Sharan Gupta,
IRP for Clutch Auto Ltd.**

...Appellant

Versus

**Sandeep Kumar Gupta,
Liquidator for Clutch Auto Ltd.**

...Respondent

Present: For Appellant : Mr. Nagesh, and Ms. Sudiksha Saini, Advocates

O R D E R

14.09.2018 This matter relates to payment of fees to the 'Interim Resolution Professional' who functioned for about 75 days.

Learned counsel for the appellant submits that 'Resolution Professional' submitted a bill for payment of 'Rupees Ten Lakhs' but the 'Committee of Creditors' has ratified the fee to 'Rupees Three Lakhs'. The Adjudicating Authority has also not entertained the application filed by the appellant against such decision of the 'Committee of Creditors'.

In the present case, as we find that for 75 days of functioning, a sum of 'Rupees Three Lakhs' has been allowed to be paid in favour of 'Resolution Professional', we find no ground made out to interfere with the impugned order. The appeal is devoid of any merit. It is dismissed. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

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